reserved products to 23. Secondly, during the current financial year, 20 electronic products have been identified for which the Small Scale Sector can register directly with the concerned State Director of Industries, (upto a specified production capacity) without reference to Department of Electronics or Development Commissioner, Small Scale Industries. Thirdly, there is a general excise duty concession of 15 per cent for the Small Scale Sector for production of radios, amplifiers, tape recorders, and combination sets compared to the large Scale Sector. Fourthly, radio sets with an ex-factory price upto Rs. 165 which are made in the Small Scale Sector, are exempt from excise duty.

(c) No, Sir.

Import of rayon

1591. SHRI SITARAM KESRI: Will the Minister of INDUSTRY be pleased to state:

- (a) what is the quantity of rayon imported during the last three years;
- (b) what is the total requirement of rayon during the current financial year and what is the quantity proposed to be imported a_s against the demand and what i_s the foreign exchange involved; and
- (c) in what manner the gap in the requirement and availability is proposed to be met?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (KUMARI ABHA MAITI): (a) The quantity of rayon yarn imported into India during the last three years is indicated below:

Year.	(in Metric; (Tonnes)			
1975-76 .	٠.	,		238.00
1976-77 .				400 00
1977-78 (April-Decembe (Latest available			٠.	377 00

(b) The total annual requirement is about 41,000 tonnes. In order to meet the full reuirementB of actual users in cas_e of shortfall, the import of rayon yam has taeen placed under Open General Licence. The quantity proposed to be imported during the current financial year ha_s been left to the actual users

to Questions

(c) By imports if necessary.

Enforcement on the National Highway at Kanhan in Nagpur

1592. SHRI BAPURAOJI MAROTRAOJI DESHMUKH; Will the Minister of SHIPPING AND TRANSPORT be pleased to state the details of the Government's proposal to remove encroachment on both sides of the National Highway at. Kanhan in Nagpur?

THE MINISTER OF STATE INCHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): The Government of Maharashtra, who are the agency of the Government of India for National Highways in the State, are making all the efforts to remove, in consultation with the Collector, Nagpur District, the encroachments on the National Highway No. 7 at the Kanhan village.

भूतपूर्व रक्षा मंत्री के विरुद्ध जगमोहन रेड्डी शासीग का प्रतिवेदन

1593. श्री हरिजंकर भाभड़ा : श्री जनवीश प्रसाद साथुर :

क्या गृह मंत्री यह बताने की क्रुश करेंगे कि:

(क) क्या यह सच है कि जगमोहन रेड्डी आयोग ने, जो भूतपूर्व रक्षा मंत्री श्री बंसी लाल के विरुद्ध मामलों की जांच कर रहा था, सरकार को अपना प्रतिवेदन दिया है ; और 101

I [Report of the Jagmohan Reddy Comtiraion against the former Defence Minister

1593. SHRI HARISHANKAR BHABHDA:

SHRI JAGDISH PRASAD MATHUR:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fa«t that the Jagmohan Reddy Commission which was enquiring into the cases against the former Defence Minister, Shri Bansi Lal, has submitted its report to Government; and
- (b) if so, what are the broad fea tures of the report and what action Government have taken thereon?]

गृह मंत्रालय में राज्य मंत्री (श्री एस० डी० पाटिल):(क) तथा (ख). पो० जगमोहन रेड़ी जांच आयोग ने, जो हरियाणा के भतपूर्व महत्र मंत्री तथा भतपूर्व रक्षा मंत्री, श्री बंसीलाल के विरुद्ध ग्रारोपों की जांच करने के लिए ि नियक्त किया गया था. तीन रिपोर्टे प्रस्तृत की हैं। प्रथम तथा दितीय रिपोटों को, उन पर की गई कार्रवाई के जापनों सहित क्रमण: 6-12-1977 तथा 11-5-1978 की लोकसभा के पटल पर रख दिया गया था। ब्रायोग द्वारा 23-6-1978 को प्रस्तुत तीसरो रिपोर्ट की जांच की जा रही है, जिसे जांच ग्रायोग ग्रधिनियम, 1952 की घारा 3(4) के उनबंधों का अनवालन करते हुए उस पर की गई कार्रवाई के जापन सहित यथाशीघ्र लोकसमा के पटल पर रख दिया जाएगा ।

t[THE MINISTER OF STATE IN THE MINISTRY OF HOME, AFFAIRS (SHRI S. D. PATIL): (a) and (b) The P. Jaganmohan Reddy Commission of inquiry, which was appointed to inquire into the allegations against Shri Bansi Lal, former Chief Minister of Haryana and ex-Defence Minister, has submitted three Reports. The First and Second Reports, along with the Memoranda of Action taken thereon, were laid on the Table of the Lok Sabha on the 6th December, 1977 and the 11th May, 1978, respectively. The Third Report,, which was submittd by the Commission on the 23rd June, 1978, is under examination, and will be laid on the Table of the Lok Sabha, along with a Memorandum of the Action taken thereon, as soon as possible, in compliance with the provisions of section 3(4) of the Commissions of Inquiry Act, 1952.1

1594. [Transferred to the 22nd August 1978].

Liberalisation of sales tax rules of the Delhi Administration

1595. SHRI HARISHANKER BHABHDA;

SHRI JAGDISH PRASAD MATHUR:

Will the Minister of HOME AFFAIRs be pleased to state:

- (a) whether it is a fact that the Delhi Administration has appointed a Committee headed by Shri Kanwar Lal Gupta, M.P. to go into the question of liberalisation of the existing sales tax rules:
- (b) whether the Committee has submitted its report to Government; and
- (c) if so, what are the main recommendations of the Committee and what action has been taken by Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS